CENTRAL ADMINISTRATIVE TRIBUNAL **CHANDIGARH BENCH**

CP No.060/00086/2016 IN

Date of decision: 20.10.2016

OA No.060/00450/2014

CORAM: **HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)**

HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

Surjan Dass (Retired Chief Telephone Supervisor), son of Inder Ram, resident of House No.1286, Sector 10, Panchkula (Haryana).

...APPLICANT

BY ADVOCATE: Sh. Kasturi Lal.

VERSUS

- J.S. Deepak, Secretary to Govt. of India, Department of 1. Telecommunication, New Delhi.
- 2. Sh. G.S. Sahota, General Manager, Bharat Sanchar Nigam Limited, Telephone District, Sector 34, Chandigarh-160022.
- Sh. Gurmukh Singh, D.G.M. (Admn.) Office of General Manager, 3. Telephone Department, Bharat Sanchar Nigam Chandigarh, Sector 34, Chandigarh.

..RESPONDENTS

BY ADVOCATE: Sh. K.K. Thakur.

ORDER (ORAL)

HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J):-

As per compliance affidavit, leave encashment amount has since been credited to the account of the applicant, as conceded by counsel for the applicant.

In view of the aforesaid, we find that order of the Tribunal 2. has since been complied with. Accordingly, the instant Contempt Petition is dismissed as infructuous. Notices issued to respondents no.2 & 3 stand discharged.

> (JUSTICE L.N. MITTAL) MEMBER (J)

(RAJWANT SANDHU) MEMBER (A)

M_d

Place: Chandigarh. Dated: 20.10.2016.

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